

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 75 Equity Shares of Rs.10/- (Rupee ten only) each with Folio No. 85647 of Nestle India Limited, having its registered office at 100/101, World Trade Centre, Barakhamba Lane, New Delhi, Delhi, 110001 registered in the name of ANWARHUSSAIN M KHERANI & AZIZ A KHERANI have been lost. We ANWARHUSSAIN MOHAMEDALI KHERANI & AZIZ A KHERANI has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge claim with the company within 15 days of the publication of this notice.

Name of the Company	Folio No.	No. of shares held	Security Certificate No.	Distinctive Nos. From - To
NESTLE INDIA LIMITED	85647	50 shares of Face Value + 10/-	605915	61492256 - 61492257
NESTLE INDIA LIMITED	85647	25 shares of Face Value + 10/-	892089	93680862 - 93680886

Date: 13-06-2026
Place: Delhi
ANWARHUSSAIN MOHAMEDALI KHERANI & AZIZ A KHERANI

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI
CP (CAA) No. 29 (PB) of 2026
Connected with
CA (CAA) No. 11(PB) of 2026
In the matter of the Companies Act, 2013
And
In the matter of Section 230 (1) and 232 of the Companies Act, 2013 and Companies (Compromises, Arrangement and Amalgamation) Rules, 2016
In the matter of Scheme of Amalgamation of:
1. KANCHARUNGA SERVICES PRIVATE LIMITED
Having its Registered Office at 5, Green Avenue, Vasant Kunj, New Delhi 110070, Email id: team@kancharungas.com
PAN: AAACK0015C
Transferee Company No. 1
2. RAJUL SERVICES PRIVATE LIMITED
Having its Registered Office at 5, Green Avenue, Vasant Kunj, New Delhi 110070, Email id: team@kancharungas.com
PAN: AAACK0015C
Transferee Company No. 2
3. KARMA LAKELANDS PRIVATE LIMITED
Having its Registered Office at 5, Green Avenue, Vasant Kunj, New Delhi 110070, Email id: team@kancharungas.com
PAN: AAACK0480H
Transferee Company

NOTICE OF PETITION
A petition under section 230 read with section 232 of the Companies Act, 2013 for obtaining sanction of the Hon'ble Company Law Tribunal, Principal Bench, New Delhi to the Scheme of Amalgamation of Kancharunga Services Private Limited i.e. Applicant / Transferee Company No. 1 And Rajul Services Private Limited i.e. Applicant / Transferee Company No. 2 With Karma Lakelands Private Limited Applicant/ Transferee Company was presented by the petitioners above named and was admitted on the 18th day of May 2026 and the said petition is fixed for hearing before the Hon'ble Company Law Tribunal, Principal Bench, New Delhi on the 22nd July 2026.
Any person desiring to support or oppose the said petition should send notice of his intention signed by him or his Advocate with his name and address of the Advocate to the petitioner's Advocate not later than 5 days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of the affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: 06.06.2026
Place: New Delhi I-859, Palam Vihar, Gurugram, Haryana-122017
Ashish Mishra
Advocate
Mobile: 9810052751
Enrolment No.: D-11911881
ashishmishra@rocketmail.com

DEBTS RECOVERY TRIBUNAL, DEHRADUN
Government of India, Ministry of Finance, (Department of Financial Services)
2nd Floor, Paras Tower, Makra, Saharanpur Road, Dehradun, U.T. 248171

PUBLICATION NOTICE
IN O.A. No. 616 OF 2025
Summons Under Sub-section (4) of Section 19 of The Recovery of Debts and Bankruptcy Act, 1993, Read With Sub-rule (2A) Of Rule 5 of The Debt Recovery Tribunal (procedure) Rules, 1993 as Amended From Time to Time
Dy. No. 598/2026 Dated: 08.06.2026
Canara Bank V/Is Vishranti Resort & Ors.

To,
1. M/s Vishranti Resort through its proprietor Renu R/o Mahesh General Store, Hardwar Road, Near Rampur Tiraha, Parali, Muzaffarnagar - 251001
2. Mrs. Renu W/o Mr. Parveen Kumar R/o H.No.-219, Bhatnagar, Mansoorpur, Muzaffarnagar - 251001
3. Mr. Ajab Singh S/o Mr. Sukhan Singh R/o Village Bhatnagar, Khatauli, Muzaffarnagar, Uttar Pradesh 251201

Whereas the above named Applicant Bank has instituted OA No. 616 of 2025 against you for recovery of debts of Rs. 60,14,047.28/- in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 26.05.2026.
Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 13.08.2026 at 10.30 A.M. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.
Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence. Given under my hand and seal of this Tribunal on this 08th day of June, 2026.
Registrar
Debts Recovery Tribunal, Dehradun

punjab national bank Branch: Hathras City
...the name you can BANK upon!

Demand Notice Under Section 13(2) of SARFAESI Act.
Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002. (SARFAESI Act.)

All of you under the mentioned parties are hereby informed that the bank has initiated proceedings against each of you under the SARFAESI Act and the notice u/s 13(2) of the Act sent to each of you separately by registered ad post dated below mentioned date but the notice was returned un-served/undelivered. Hence each of you are hereby called upon to take notice to pay jointly and severally the outstanding amount, as detailed below, within 60 days from the date of this publication failing which bank will proceed against the below mentioned properties u/s 13(4) of the said Act. Needless to mention that this notice is addressed to you without prejudice to any other remedy available to the bank. The borrower/guarantors in particular and public in general is hereby cautioned not to deal with the property mentioned below and any dealing with these properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon.
The borrower/s/guarantor/s/mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sr No	Name & Address of Borrowers/Guarantors	Description of Property	Date of Notice	Amt. of notice ₹
1	Borrower- Smt. Sanju Devi W/o S/o Om Pal Singh, Co-Borrower- Sh. Om Pal Singh S/o S/o Chandra Pal Singh	EOM Residential property part of Kharsa No. 322, Situated at Moh. Puh Vihar Colony, Viji, Yahiapur, Hathras, Area- 216.49 Sq. Mtr., Owner: Smt. Sanju Devi W/o Om Pal Singh, Bounded as: East- Rasta 20 ft. Wide, West- Plot Umesh Sharma, North- Rasta 20ft Wide, South- Temple	18.05.2026	34,60,388.95 as on 30/04/2026 + int. & Other Expenses

You are all advised (1) After expiry of 60 days bank will proceed for possession as per Sec 13(4) of SARFAESI Act. (2) To pay the balance outstanding amount interest and costs etc, within 60 days from the date of notice referred to above after further action under the SARFAESI Act. (3) Pursuant to Section 13 (3) of the aforesaid Rules, you are hereby informed that the sale, transfer, or any other form of transaction involving the aforementioned mortgaged property shall be in contravention of the said Rules under the SARFAESI Act.
Dated : 18.05.2026
Authorised Officer

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF SPORTS AND YOUTH AFFAIRS
J. N. SPORTS COMPLEX, POLO GROUND, SHILLONG

Open Tender Enquiry for Selection of Agency for Development and Management of Social Media Activities and Public Relations for Directorate of Sports & Youth Affairs, Meghalaya has been floated by Directorate of Sports and Youth Affairs, Government of Meghalaya on the Meghalaya e-procurement portal vide **Tender ID 2026_DSVA_2013_1**. Eligible firms/ agencies/ organizations may submit their bids in the prescribed format on the <https://meghalayatenders.gov.in/nicepp/app> portal ONLY as per date, time and instructions mentioned in data sheet.

MIPR No.- 799
Date: 12-06-2026
Sports & Youth Affairs, Meghalaya, Shillong

NOTICE OF PETITION
A petition under section 230 read with section 232 of the Companies Act, 2013 for obtaining sanction of the Hon'ble Company Law Tribunal, Principal Bench, New Delhi to the Scheme of Amalgamation of Kancharunga Services Private Limited i.e. Applicant / Transferee Company No. 1 And Rajul Services Private Limited i.e. Applicant / Transferee Company No. 2 With Karma Lakelands Private Limited Applicant/ Transferee Company was presented by the petitioners above named and was admitted on the 18th day of May 2026 and the said petition is fixed for hearing before the Hon'ble Company Law Tribunal, Principal Bench, New Delhi on the 22nd July 2026.
Any person desiring to support or oppose the said petition should send notice of his intention signed by him or his Advocate with his name and address of the Advocate to the petitioner's Advocate not later than 5 days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of the affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: 06.06.2026
Place: New Delhi I-859, Palam Vihar, Gurugram, Haryana-122017
Ashish Mishra
Advocate
Mobile: 9810052751
Enrolment No.: D-11911881
ashishmishra@rocketmail.com

LOST & FOUND
I, Shalender Nath Sharma S/o Late Shri Mahender Nath Sharma R/o House No. 83 Sector 17A Gurugram Haryana- 122001 lost my original conveyance deed of House No. 60, Urban Estate Sector 22 Gurugram Haryana as per my FIR No. LR No. 305676/2023 dated 03 April 2023. If anybody found please contact 9810070236.

पंजाब नेशनल बैंक Punjab national bank
...the name you can BANK upon!

सार्वजनिक सूचना
Devout Nord I Pvt. Ltd. के द्वारा बैंक से ऋण प्राप्त किया गया था जिसके पत्र पी.ए. में वकील होने के उपरान्त बैंक रकम का संतुष्टि (31-17, शिवाजी नगर, रामपुर, हरियाणा) का विक्रय बैंक द्वारा सफेदी अधिनियम के प्राधान्यमूलक दिनांक 28.04.2026 को किया गया है तथा संतुष्टि का मौखिक कथन देना को हलनात किया जाना है। बैंक द्वारा विक्रय की गई संतुष्टि में श्री संदीप कुमार श्रीवास्तव पुत्र अजीत कुमार श्रीवास्तव / मधु श्रीवास्तव पत्नी-संदीप कुमार श्रीवास्तव की विरुद्ध बतुस्तु विधान है जिसे हटाने हेतु बैंक द्वारा पत्र दिनांक 25.05.2026 एवं 08.06.2026 प्रेषित किया गया था जो बैंक को वास्तु प्राप्त हुआ है। इस सूचना के माध्यम से श्री संदीप कुमार श्रीवास्तव/मधु श्रीवास्तव को उपरोक्त संतुष्टि में अवैधत सामान को हटाने हेतु औचित्य अक्सर प्रदान किया जाता है तथा सूचित किया जाता है कि दिनांक 16.06.2026 (मंगलवार) तक सामान नहीं हटाये की स्थिति में बैंक के द्वारा उक्त सामानों की नीलामी कर दी जायेगी तथा प्राप्त धराजि को ऋण के संतुष्टि समायोजित कर दिया जायेगा।

प्राधिकृत अधिकारी, पंजाब नेशनल बैंक, हरियाणा।

Govt. of Jharkhand
OFFICE OF THE EXECUTIVE ENGINEER
Field Survey Division, Advance Planning, Road Construction Department, Nirupam Bhawan, 4th Floor, 56-Set Chowk, Daranda, Ranchi-834002, e-mail:- cerdaps@dran-jh.nic.in

e-Procurement (very Short Tender Notice)
Letter of Invitation (LOI) No.-01/2026-27
National Competitive Bidding (Two Bid System)
e-Tender Ref No.- RCD/FSD/AP/RAN/01/26-27 Dated 11.06.2026

Sl. No.	Name Of Work	Consistency services for preparation of Detailed project report for construction of Cycle-Track, Footpath, Green verge, Solid Light with Solar roof along the service road on both sides of the Ring Road Ranchi, in the state of Jharkhand.
1	Tentative Length	40.00 Km
2	Period of Completion	30 Days
3	Cost of Tender Document & Earnest Money Deposit (EMD)	Cost of Tender Document :- Rs.10,000/- (Rupees Ten Thousand Only)(Non-Refundable) through online mode only. EMD :- Rs. 50,000/- (Rupees Fifty thousand) through online mode only. As per the Departmental letter No.-4652(S) dated 06.10.2023, cost of tender document and Earnest Money Deposit will be received in online mode only through e-procurement portal (https://jharkhandtenders.gov.in) by Internet banking/ NEFT/ RTGS facility as per Standard Operating Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.
4	Mode of Bid Submission	e-tendering (http://jharkhandtenders.gov.in)
5	Date/Time of Publication of Tender on Website	15.06.2026, 17:00 PM
6	Last date and time of submission of Tender (With Tender Fee and EMD)	22.06.2026, not later than 16:00 hrs
7	Date of opening of Bid	23.06.2026 at 16:30 hrs
8	Designation and Contact no. of e-Procurement Officer	Executive Engineer, Field Survey Division, Advance Planning, RCD, Ranchi. Mobile No.-8051090751

Note.- Only e-tender shall be accepted. Executive Engineer, Field Survey Division, A.P Road Construction Department, Ranchi
PR 382221 (Road) 26-27 (D)

PUBLIC NOTICE
Notice is hereby given that the following Share Certificates for 500 Equity Shares of Rs. 10/- (Rupee ten only) each with Folio No. 401948, 500502, 800349 of Kotak Mahindra Bank Ltd, having its registered office at 27BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai, Maharashtra, 400051 registered in the name of RAMAN KAPUR have been lost. I, RAMAN KAPUR have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No.	No. of Shares
KMF051735	245554	24433754 to 24433853	500 shares of face value 10/-
	401948	95396682 to 95396781	
	500502	22595901 to 225954200	
	800349	913219120 to 913220119	1000 shares of face value 05/-

Date: 13-06-2026, Place: Ambala
RAMAN KAPUR

DMI HOUSING FINANCE PRIVATE LIMITED
Regd. Off.: MIDC Housing, Gulab Bhawan, 2nd Floor, 6, Bahadur Shah Zafar Marg, New Delhi-110002 Tel: +91-011-66107107, 011-69223370, E-mail: dmi@housingfinance.in, U65923DL2011PTC216373

[See Rule-8(1)] POSSESSION NOTICE (For Immovable Property)
Whereas, the undersigned being the authorized officer of the DMI Housing Finance Private Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05-JAN-2026 calling upon the borrower 1. RAMLAL KUMAR (Borrower) 2. SONAM DEVI (Co-Borrower) 3. SONU KUMAR AND 4. BOBBY SHARMA (Guarantor) to repay the amount mentioned in the notice being Rs.669736/- (Rupees Six Lakh Sixty Nine Thousand Seven Hundred And Thirty Six Only) as on 05-JAN-2026 within 60 days from the date of receipt of the said notice.
The Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has taken the Physical Possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 10th day of June of the year 2026.
The borrower and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the DMI Housing Finance Private Limited for an amount being Rs.669736/- (Rupees Six Lakh Sixty Nine Thousand Seven Hundred And Thirty Six Only) as on 05-JAN-2026 together with further interest thereon at the contractual rate of interest till the date of payment/repayment hereon.
The Borrower(s)/Co-Borrower (s) /Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Description of the Immovable Property
Legal Address:- Plot No. 62A Kharsa No. 1828 Pargana- Roorkes Village Aneeki Heatampur, Hardwar, Uttarakhand, India, Area 39.59 Sq ft. Bounded as follows:- On the north by Plot of other. On the south by: House of Maju Mishra, On the east by: House of Teerath Lal Agriani, On the west by: 15 feet wide road
Date: 13-June-2026
Place: HARIDWAR
Sd/- Authorised Officer,
DMI Housing Finance Pvt. Ltd.

कार्यपालक अभियंता का कार्यालय
पेयजल एवं स्वच्छता प्रमंडल, मैदिनीनगर

ई-प्रोक्वायरेमेंट निविदा आमंत्रण सूचना (1st Call)
निविदा सूचना संख्या - DWSDRP/WS/2026-27
दिनांक 11.06.2026

क्र. सं.	कार्य का नाम	Remaining work of PANDU Rural Water Supply Scheme under Drinking Water & Sanitation Division, Medinipur on turnkey basis. Year 2026-2027.
1	प्राकृतिक राशि समान (लाभ में)	600.14 (फ. केलुका जीवद हारा काले मा)
2	अग्रिम की राशि (लाभ में)	6,0015 (फ. जाला एकर हलाक पांच सौ रुपये मात्र)
3	पेयजल सिंचन का सूचना	10,000/- (दस हजार रुपये मात्र)
4	कार्य पूरा करने की अवधि	18 (अठारह) महीना + 3 (तीन) महीना Trial & Run
5	वेबसाइट पर निविदा प्रकाशन की तिथि एवं समय	19/06/2026 / 12.30 बजे अपराह्न तक
6	प्री ब्रीड की तिथि एवं समय	24/06/2026 / 12.30 बजे अपराह्न तक (अभिमान प्रमंडल का कार्यालय, पेयजल एवं स्वच्छता विभाग, आरविक, सी.पी. मेहनत हाउस)
7	बीड प्रारंभ की औचित्य तिथि एवं समय	04/07/2026 / 05.00 बजे अपराह्न तक
8	संस्कार के संविधान सूचना प्रकाशन की तिथि एवं समय	04/07/2026 / 05.00 बजे अपराह्न तक
9	निविदा खोलने की तिथि एवं समय	06/07/2026 / 05.00 बजे अपराह्न तक
10	निविदा खोलने के बाद कार्यालय के कार्यालय का जना	कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, मैदिनीनगर।
11	निविदा खोलने वाले परीक्षकों को कार्यालय का	कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, मैदिनीनगर।
12	प्रोक्वायरेमेंट प्रदाताओं का सम्पर्क नं.	9973742366
13	ई-प्रोक्वायरेमेंट सेल का हेल्पलाइन नं.	0651-2490920

नोट:- निविदा की प्राकृतिक राशि घट-बढ़ करी है। तत्पश्चात अग्रिम की राशि देय मान्य होगी।
विस्तृत जानकारी हेतु वेबसाइट <http://jharkhandtenders.gov.in> पर देखा जा सकता है।
पेयजल एवं स्वच्छता प्रमंडल, मैदिनीनगर।
PR 382286 (Drinking Water and Sanitation) 26-27 (D)

कनारा बैंक Canara Bank
Regional Office 2: Padam Business Park Sec. 12 A, Avas vikas, Agra

Demand Notice
Notice Under Section 13(2) Of The Securitisation And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002.

Whereas at the request of you (below mentioned borrowers), Canara Bank has granted Credit Facility against schedule property creating security interest in favour of the Bank. The particulars of property mortgaged by you by way of deposit of title deeds creating security interest in favour of the Bank are mentioned hereunder. As you have failed to discharge the debt due to the Bank, the below mentioned loan account has been classified as Non-performing Asset as per the guidelines issued by the Reserve Bank of India. As the Demand Notice sent to you by Registered Post calling upon you to discharge the debt due to Bank, we are issuing this notice through publication.

Name & Add. of Borrower/ Guarantor/ Mortgagor	Description of Property	Date of Demand Notice	Amount of Demand Notice (₹)
Borrower- Samim Bano W/o Sagir Ahmad, Add.- 577 Durgesh Nagar, Vasath Firozabad, Co- Borrower- Rashid S/o Sagir Ahmad, Add.- Durgesh Nagar Gali No 3 Firozabad	Land and building situated at Mauza Prempur Raipura, presently Mohalla Durgesh Nagar, Firozabad, Property in the name of Samim Bano W/o Sagir Ahmad. Bounded as: East: Rasta 10 ft wide, West: Plot of Riyazuddin, North: Plot of Sarfaraz, South: Rasta	01.06.2026	31,20,064.72 +interest & Other Expenses
Borrower- 1. Mayank Yadav S/o Vijendra Singh, 2. Vijendra Singh Yadav S/o Vidharam Yadav, Add. of both- Nehru Nagar- Rehna Ki Puliy- Firozabad	Emt of Residential Property Situated at Mohalla Chau Near Clock Tower Bearing Municipal No. 24, Tehsil and District Firozabad, Area: 32.25 sq mtr., Property in the name of Mayank Yadav. Bounded as: East: Plot of Mukesh Agrawal, West: Plot of Mukesh Agrawal, North: Rasta Gali 6 Ft. South: Sabji Mandi	06.05.2026	29,66,989.16 +interest & Other Expenses
Borrower- 1. Ravi Sharma S/o Rajesh Sharma, Add.- 306 Sasitpuram, Agra. 2. Jitendra Sharma, Add.- EWS H No 307, Sector A Shashtri Nagar, Sikandra, Agra	EMT of Residential Property at EWS H. No. A-306, Sector-A, Shashtri Nagar Yojana, Sikandra, Agra, Area- 28.04 Sq Mtrs., Property in the name of Ravi Sharma S/o Rajesh Sharma, Bounded as: East - Common Chowk (Open Space), West - Rasta 6.00 Mtrs. Wide Road, North - H/A-307 of Jitendra Sharma, South - Rasta 6.00 Mtrs. Wide Road	02.06.2026	3,98,501.03 +interest & Other Expenses
Borrower- 1. M/s Ashok Raj Motors, Add.- Ganga Nagar, Bye Pass Road, Shikohabad Firozabad, 2. Mr. Ashok Yadav S/o Ram Phal Singh, 3. Mr. Sunny Yadav S/o Ashok Yadav, Add. of both- U-1 Usman Pur Patham, Shikohabad Firozabad	1. EMT of Land & Building Property Situated at Gata no 2428, Mauza Parham, Distt. Firozabad, Distt- Shikohabad Road, Par Mustafabad, Tehsil Jasrana Distt-Firozabad, Area- 455.00 Sq Mtrs., Property in the name of Mr. Ashok Yadav S/o Ram Phal Singh. Bounded as: East - Land Gyan Singh, West- Elah- Shikohabad Road, North- Plot of Kshetrpal, South - Land Gyan Singh	06.05.2026	83,46,151.50 +interest & Other Expenses
Borrower- 2. EMT of Land & Building Property Situated at Gata no. 1572, Mauza Paadham (Pahadpur), Elah- Shikohabad Road, Par Mustafabad, Tehsil Jasrana Distt-Firozabad, Area- 190.45 Sq Mtrs., Property in the name of Mr. Sunny Yadav S/o Ashok Yadav, Bounded as: East- Pahadpur Road, West- Agg Land of Samanti, North- Agg Land of Samanti, South- Plot of Yogesh	EMT of Land & Building Property Situated at Gata no. 1572, Mauza Paadham (Pahadpur), Elah- Shikohabad Road, Par Mustafabad, Tehsil Jasrana Distt-Firozabad, Area- 190.45 Sq Mtrs., Property in the name of Mr. Sunny Yadav S/o Ashok Yadav, Bounded as: East- Pahadpur Road, West- Agg Land of Samanti, North- Agg Land of Samanti, South- Plot of Yogesh	06.05.2026	83,46,151.50 +interest & Other Expenses

If you, the aforementioned persons fails to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of Publication of this notice, the bank will exercise all or any of the rights detailed under Sub-section (4) of section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice of the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other provisions of law.

Dated : 13.06.2026 Place : Agra
Authorised Officer

SHILLONG MEDICAL COLLEGE
Government of Meghalaya
Pasteur Hills, Lawmali Road, Shillong, Meghalaya - 793001
email: shmgmedicalcollege@gmail.com | website: shillongmedicalcollege.co.in

NOTICE INVITING RFP FOR PROCUREMENT AND INSTITUTIONAL ACCESS OF DIGITAL MEDICAL E-BOOK COLLECTION FOR SHILLONG MEDICAL COLLEGE
Dated: Shillong the 12th June 2026

SMCMS-05/2026/e-Books/07: The Shillong Medical College Management Society, vide NIT Reference No. SMCMS-05/2026/e-Books/05, dated 12th June 2026, invites Request for Proposal (RFP) from eligible and qualified bidders for procurement and institutional access of Digital Medical E-Book Collection for Shillong Medical College, Shillong, located at Pasteur Hills, Lawmali, Shillong.

Interested bidders may obtain the detailed RFP document from the official website: <https://meghealth.gov.in/>.

MIPR No.: 798
Date: 12-06-2026
Sd/- Member Secretary
Shillong Medical College Management Society

GOVERNMENT OF HARYANA CORRIGENDUM

Sl. No.	NAME OF BOARD CORP/AUTH	OLD REFERENCE/NIT NO.	NATURE OF CORRIGENDUM	WEBSITE OF THE BOARD CORP/AUTH	MODAL OFFICER/CONTACT DETAILS/EMAIL
1.	UJEWI	NOTICE INVITING BIDDERS NO. 02/2026/PH/01/2026 DATED 11.05.2026 2026-REG-50071-1	TECHNICAL SPECIFICATION NO. CS-02/2026/PH/01/2026/1 DATE OF SUBMISSION OF BIDS UP TO 25.06.2026 (25/06/26)	www.ujewi.org.in	011269886 com@ujewi.org.in

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaprocurement.gov.in or www.etenders.hry.nic.in

ADITYA BIRLA CAPITAL ADITYA BIRLA CAPITAL LIMITED
Registered Office :- Indian Rayon Compound, Veraval, Gujrat-362266.
Corporate Office :- R-Tech Park, 12th Floor, Nirlon Complex, off Western Expressway, Goreganj East -Mumbai - 400063.

E-AUCTION SALE NOTICE
15 Days E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002), dated 03.02.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned below, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the Authorized Officer of Aditya Birla Capital Limited / Secured Creditor has taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and the notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Capital Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis

Sr No	Name of the Borrower/s & Co-Borrower/s	Description of Properties /Secured Assets	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.) / Incremental Value (In Rs.)	Demand Notice Date & Total Amt (In Rs.)
1	1. MR. AMAN KUMAR, S/O VERENDRA PAL SINGH, 2. MISS POOJA, W/O AMAN KUMAR, 3. MISS NEELAM, W/O VERENDRA PAL SINGH Loan Account No.- ABDHRS100000077505	All that Piece And Parcel Of The Residential House With Verandah, Bearing Mpt 6/156349, Built On Private Plot No 135, Having Area 119 Sq. Yards Or 99.49 Sq. Meters Measuring In East- 21 Feet In West- 21 Feet In North- 51 Feet In South 51. Situated In Kharsa No. 67/1, 67/6/1, Khatwal No. 53/1, 90/1, 175 & 181 At Daria Mikana Swad, Pargana Tehsil And District Saharanpur Dar Abadi Shri Raghavi Puram Colony, Inside Hadood Municipal Board Saharanpur.	INR 69,65,000/- (RUPEES SIXTY NINE LAKHS AND SIXTY FIVE THOUSAND)	Rs.6,96,500/- (Rupees Six lakhs ninety six thousand five hundred only)	11-JULY-2025 & Rs. 83,76,595.25/- (Rupees Eighty-Three Lacs Seventy-Six Thousand Five Hundred Ninety-Five And Twenty Five Paise Only) as on 08-JULY-2025

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. <https://abcl.adityabirlacapital.com/Pages/Individual/Properties-for-Auction-under-SARFAESI-Act.aspx> or <https://BidDeatIL.in>. Contact Details:- Aditya Birla Capital Limited. Authorized Officer - Parmeet Singh (987290337), Apoorva Dhanthi (983098782), Vedprakash Mishra (900420670), Mohit Sharma (9873913955), Komal Patil (9867959795), Jahirul Laskar (9706003075), Ashish Srivastava (9696515559)

Date: 13.06.2026, Place: Saharanpur
Authorised Officer, Aditya Birla Capital Limited

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAYWAYS INFRA PROJECTS PVT. LTD.

RELEVANT PARTICULARS	DETAILS
1. Name of Corporate Debtor	RAYWAYS INFRA PROJECTS PVT. LTD.
2. Date of Incorporation of Corporate Debtor	08.12.2020
3. Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Haryana
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45201HR2020PTC091450
5. Address of Registered Office and Principal Office (if any) of Corporate Debtor	Unit No. 309, Vipla Trade Center, Sohana Road, Sector 48, Gurgaon-122018
6. Insolvency Commencement Date in respect of Corporate Debtor	11th June 2026
7. Estimated date of closure of insolvency resolution process	08th Dec 2026
8. Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	ATUL DEEP GUPTA, IBB/PA/003/PA/ICAI-Insolvency Professional acting as Interim Resolution Professional